

(4)

IN THE CENTRAL ADMINISTRATIVE BRANCH
PRINCIPAL BENCH

O.A. No. 481/90

New Delhi, dated the 10th June, 1994

Hon'ble Shri S.R. Adige, Member(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Shri Ajit Inder Parkash Khanna
O/O the Chief Planner, Town and
Country Planning Organisation,
E-Block Vikas Bhawan, I.P. Estate,
New Delhi.

... Applicant

(None for the applicant)

V/s

1. Union of India through
Secretary, Ministry of Urban
Development, Nirman Bhawan, New Delhi
2. Chairman, Town and Country Planning
Organisation, Nirman Bhawan, New Delhi
3. Chief Planner, Town & Country Planning
Organisation, E-Block, Vikas Bhawan,
I.P. Estate, New Delhi
4. Secretary, Department of Personnel and
Training and Administrative Reforms,
North Block, New Delhi
5. Grievance's Officer of Staff Town
and Country Planning Organisation,
E Block, Vikas Bhawan, I.P. Estate, New Delhi
6. Smt. Chander Kanta
7. Smt. Sunita Hooja
8. Smt. Usha Rajdhani
9. Sh. V.K. Rawat
10. Smt. Meena Bhardwaj
11. Smt. Jagan Mohan Rao

All Planning Assistant
6/o Town and Country
Planning Organisation,
E-Block, Vikas Bhawan,
I.P. Bhawan, New Delhi

... Respondents

(By advocate Sh. M.K. Gupta)

JUDGMENT(ORAL)

(Hon'ble Shri S.R. Adige, Member(A))

None for the applicant, although, we waited
till 1.00PM today. Shri M.K. Gupta, 1d. counsel

(J)

for the respondents 1 to 5 present.

2. In view of the absence of the applicant and his counsel, this application is dismissed for default and non prosecution.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member (J)

Adige
(S.R. Adige)
Member (A)

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